

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 17 of 1992.

DATE OF DECISION 17-2-1993

Mr PK Haridas \_\_\_\_\_ Applicant (s)

Mr Thomas Antony \_\_\_\_\_ Advocate for the Applicant (s)

Versus

UOI represented by Director \_\_\_\_\_ Respondent (s)  
General, ICAR, New Delhi & another

Mr P Jacob Varghese \_\_\_\_\_ Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. AV HARIDASAN, JUDICIAL MEMBER

*They are not to do any*

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. To be circulated to all Benches of the Tribunal ?

## JUDGEMENT

The learned counsel for the applicant submits that the applicant may be allowed to withdraw the application without prejudice to his right to move the Labour Court under the provisions of the I.D. Act claiming the Over Time Allowance which is a subject matter of this case. The learned counsel for the respondents has no objection for the same. Hence the application is closed as withdrawn, without prejudice to the right of the applicant to approach the Labour Court or the appropriate forum under the provisions of the I.D. Act seeking relief of O.T.A. as claimed in this application.

  
(AV HARIDASAN)  
JUDICIAL MEMBER  
17-2-1993

trs